

Updated Action Taken Report on behalf of Director General of Mines Safety, in compliance of order dated 03.10.2023, 15.01.2024 and 08.02.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 422/2023 Abhishek Shukla Vs State of Uttar Pradesh and Others

I. Background

1. With respect to the Complaint No. 422 of 2023 filed by Sri Abhishek Shukla Vs State of Uttar Pradesh and others, the Hon'ble NGT had passed an order dated 01.08.2023 to form a Joint Committee comprising of representative of Director, Geology and Mining, Uttar Pradesh, State PCB, Uttar Pradesh and District Magistrate, Banda. The Hon'ble NGT in it's order dated 01.08.2023 had directed as follows:

"4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representative of Director, Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Banda and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponents. The Committee shall also give factual status on compliance by the Project Proponents with EC and CTE/CTO conditions and shall also report about damage caused to the houses of villagers and environment due to illegal blasting and suggest remedial measures. The State PCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. The case was listed for further consideration on 03.10.2023"

2. The report submitted by the Joint Committee was filed by Chief Environmental Officer, Circle-2, vide ref. no.H00477/सी-2/NGT-07/23 dated 08.09.2023. The Joint Committee in its report made the following recommendations at Para 21:

"21 Finding and Recommendations:

21.1 The mining department can be asked to restrict the mining activities in those mines wherein the required minimum distance criteria are not meeting. If mining is allowed on allotted near vicinity of habitant, habitant will be relocated to other specific place with consultation of nearby villagers/ civil society.

21.2 The mining department can be asked to restrict the mining activities in part of hill where temple is located. If mining is permitted at this place, the temple and

habitant will be relocated to other specific place with consultation of nearby villagers/ civil society/priest of temple.

21.3 The mining department can be asked to restrict the mining activities through blasting in those mines who have not taken permission by DGMS for use the blasting and mechanical instrument/machine.

21.4 The mining department can be asked to provision made for construction the main village road by DMF fund.

21.5 UPPCB can be asked to take necessary action against the stone crusher who have not operated the dust suppression system during the operation of stone crusher.

21.6 The project proponent can be asked to maintain the village road near these mining sites.

21.7 The project proponent can be asked for blasting will be done in allowed time duration with one-inch holes and proper safety arrangement after obtaining the valid permission of the DGMS and Department of Mines.

21.8 The project proponent of mining lease and stone crusher can be asked to strictly comply with the conditions prescribed in the Environmental Clearance/ consent / mining lease allotment letter and submit the status to the concerned authorities regularly."

3. After submission of the Joint Committee Report, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, heard the matter again and passed an Order on 03.10.2023. The operative part of the Order is as follows:

"1. In compliance of order dated 01.08.2023, report of the Joint Committee has been filed vide email dated 08.09.2023.

2. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttarakhand through Chief Secretary, Government of Uttar Pradesh, (2) Principal Secretary, Environment, Forest and Climate Change Department, State of Uttar Pradesh, (3) Director, Directorate of Geology and Mining, Uttar Pradesh, (4) Director General of Mines Safety, Directorate General of Mines Safety, Ministry of Labour and Employment, Dhanbad, Jharkhand (5) State PCB, (6) District Magistrate, Banda, (7) Safdar Ali S/o Late Shri Farzand Ali, Gata No.-2450, Khanda No.- 03, at Village- Jarar, (8) Mumtaj Ali S/o Late Farzand Ali, Gala No.- 2450, Khanda No.- 05, Village-Jarar, (9) Eureka Mines And Minerals Llp, Gata No. 2451, Khand No. 01; Village-Jarar, (10) Atharv Construction company (Shri Shravan Kumar Singh S/o Shri Vishnupal Singh), Gala No.-2451. Khand No.-02, at Village-Jarar, (11) Shivarpan Trading Company, Gata No. 2450, Khand No. 06, Village-Jarar, (12) Jasmit Kaur Malhotra, Gala no - 1876, Khand no- 5, Village- Girwan, (13) Sangram Singh, Gata No. 1876, Khand No.- 01, Village- Girwan, (14) Sulabh Saxena Gata No.- 1876 (Khanda No.- 02), Village- Girwan, (15) Bajrang Road Lines (Shri Suresh Pratap Singh), Gata No.- 1876, Khand No.- 03, Village- Girawan,

(16) Bajrang Road Lines (Shri Suresh Pratap Singh), Gata No.- 1876, Khand No.- 04, Village- Girwan, (17) Bundelkhand Rocks, Gala No- 1876, (Khand No.09), Village- Girwan, (18) Bundelkhand Rocks, Gala No-1876, (Khand No.07), Village Girwan, (19) Kunwar Vinod Ram, Gata No. 332. Khand No -01, Village BadokharKhurd, (20) Disha Enterprises, Gata No. 332, Khand No. 02, Village BadokharKhurd (21) Maa Vindhyaasini Stone Work (Shri Sameer Singh S/o Shri Phool Singh), Gata No.-332, Khanda No.- 05, Village- BadokharKhurd, (22) Deepak Singh S/o Shri Ram Pal Singh, Gata No.-332. Khand No.- 03, Village- BadokharKhurd, (23) A.H.V.S. IFRA L.L.P. Gata No. 1166, Vill- Jarar, Tahsil- Naraini, Banda, (24) Associated Ventures Gata No. 1172, 1179 and 1180, Vill- Jarar, Naraini, Banda, (25) Peer Baba Granite Gata No. 1798, Vill- Jarar, Naraini, Banda, (26) Neelkanth Granite Gata No. 1382, Vill-Jarar, Naraini, Banda and (27) Indus Stone Crusher Pvt. Ltd. Gata No. 1794, VIII- Jarar, Tahsi I- Naraini, Banda, who stand impleaded as respondents No. 1 to 27. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 5-UPPCB is already appearing before this Tribunal through Counsel. Registry is directed to issue notices to respondents no. 1 to 4 and 6 to 27 requiring them to file their reply/response within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

3. Notices be served on respondents n. 6 to 27 through the District Magistrate, Banda and for this purpose notices issued to respondents n. 6 to 27 be sent to the District Magistrate, Banda by E-mail for getting service of the same effected on them and sending his report in this regard.

4. The Director General of Mines Safety, Directorate General of Mines Safety, Ministry of Labour and Employment, Dhanbad, Jharkhand, Director, Directorate of Geology and Mining, Uttar Pradesh and the District Magistrate, Banda are also directed to look into the recommendations made by the Joint Committee in its report and take appropriate remedial steps and file action taken report in this regard within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

5. List for further consideration on 24.11.2023.

6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Director General of Mines Safety, Directorate General of Mines Safety, Ministry of Labour and Employment, Dhanbad, Jharkhand, Director, Directorate of Geology and Mining, Uttar Pradesh and the District Magistrate, Banda by e-mail for requisite compliance."

4. Accordingly, an Action Taken Report in compliance of the Hon'ble National Green Tribunal's order dated 03.10.2023 was filed by the Director General of Mines Safety (DGMS) vide email dated 01.11.2023.

5. Subsequently, the case was heard by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 24.11.2023, 08.12.2023, 15.01.2024,

and 08.02.2024. The operative part related to DGMS of the Order passed on 08.02.2024 is reproduced as follows:

"..... 12.DGMS is directed to file a complete up-to-date status report regarding compliance by all the 16 mining lease impleaded as respondent no. 7 to 22 within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

13. -----

14. List for further consideration on 18.03.2024."

In view of the Order passed by the Hon'ble National Green Tribunal on 08.02.2024, all the 16 mines were inspected by Sri K. Rajiva Krishna Kumar, Deputy Director of Mines Safety (Varanasi Region) and Sri K. Jeevan Kumar, Deputy Director of Mines Safety (Varanasi Region) on 26.02.2024. A draft of an **updated Action Taken reply** on behalf of Director General of Mines Safety (respondent no.4) is put up along with Annexure A (updated upto 11.03.2024).

II. Some relevant statutory provisions under the Mines Act, 1952 applicable while "Opening of a Mine":

1. Applicable Regulation:

Operation of the mines (from opening to closure) other than a coal or an oil mine (*hereinafter referred to as Metalliferous Mines*) are regulated by the Metalliferous Mines Regulations (MMR), 1961 made under the Mines Act, 1952.

2. Statutory Provisions applicable before Opening of a Mine:

Following provisions of the Mines Act 1952 and the MMR, 1961 are required to be complied before commencement of mining operations in any allotted mining lease:

- (i) The owner, agent or manager of the mine must submit "Notice of Opening" of the mine at least 30 days before commencement of any mining operation to DGMS, as required under Section 16 of the Mines Act, 1952 and Regulation 3 of the MMR 1961; and
- (ii) The owner or agent of the mine must appoint a person possessing the prescribed qualifications as "Manager" of the mine before commencement of any mining operation, as required under Section 17 of the Mines Act, 1952 and Regulation 34(1) of the MMR 1961.

3. Qualification of Manager:

No person can be appointed as manager of a mine unless he holds the qualifications as prescribed under Regulation 34(2) of the MMR 1961. As per these provisions, in case of opencast mines the person so appointed shall be holder of first class manager's competency certificate in mines with average employment in excess of 400; first or second class manager's certificate in mines with average employment in excess of 150 but not exceeding 400; and first or second class or permit manager's certificate in other cases. However, as per Regulation 34(6) of the MMR 1961, the Chief Inspector may, by an Order in writing and subject to such conditions as he may specify therein, authorise any person (for a period not exceeding 12 months at a time) whom he may consider competent to act as manager of any mine or mines for a specified period, notwithstanding that such person does not possess the qualifications prescribed in that behalf, and may by a like order revoke any such authority at any time.

4. Provisions requiring permissions of DGMS for conducting blasting in mines:

Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:

- (i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;
- (ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and
- (iii) Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(1B) of the MMR 1961 irrespective of the amount of the charge used.

For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.

5. Statutory Provisions regarding permission for use of Heavy Earth Moving Machinery (HEMM) in Mines:

Permission for using Heavy Earth Moving Machinery (HEMM) in the mine is required to be obtained from DGMS under Regulation 106(2)(b) of the MMR 1961.

III. Action Taken by the Directorate General of Mines Safety (DGMS)

1. The Directorate General of Mines Safety (DGMS) oversees the enforcement of the Mines Act, 1952 and the rules and regulations made therein in mines.
2. As per para No. 4 of the Order passed on 03.10.2023 by the Hon'ble NGT read with the para no. 21.3 and 21.7 of the Joint Committee's Report, DGMS has been directed to take necessary actions and file action taken report. The mines/leases listed under **Annexure-1** of the Joint Committee's Report are covered under the Mines Act, 1952; however, the stone crushers listed under **Annexure-2** are not covered under it. Hence, this Action Taken Report by DGMS is restricted to the mines/leases listed under **Annexure-1** of the Joint Committee's Report.
3. The status of Action Taken by DGMS in respect of the mines/leases listed under Annexure-1 of the Joint Committee's Report is summarised in **Annexure-A** enclosed herewith.
4. No permission for deep hole blasting under Regulation 106(2)(b); or for use of SME/SMS/ANFO explosives under Regulation 155(1) & 162(5); or for blasting within danger zone from permanent surface structures (as mentioned in para 4(iii) of section II above) under Regulation 164(1B) of MMR, 1961 have been granted to any of the mines mentioned at serial no. 1 to 16 of the table in **Annexure-A**.
5. The above status of action taken is updated upto 11.03.2024.

Annexure – A

Summary of the Status of Action Taken by DGMS in Respect of the Mines/Leases Listed under Annexure-1 of the Joint Committee's Report:

Sl. No.	Name of Mine, Owner & its Location/Area	Date of Submission of Notice of opening	Status of Appointment/ Authorisation of Manager	Status of permissions granted		Remarks	Action Taken Report (ATR)
				Use of HEMM* without deep hole blasting	Use of HEMM* with deep hole blasting		
1	Safdar Ali S/o Late Shri Farzand Ali, Gata No. 2450, Khand No. 03, at Village – Jarar, Lease Area-2.0 Hec.	18.01.2023	Appointed (2 nd Class), Letter issued on 27.04.2023	Granted on 07.07.2023	Not applied by the management for permission	<p>One house and one hut not belonging to owner of the mine were existed within the lease hold area in West direction.</p> <p>N- 215m Temple W- 185m Old mosque and 150 Solar panels NW- 18m Hutments and House, 240m College E-255m Hutments and House S- 180m Solar panels</p>	<p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-27/2024/बाँदा / 575 , दिनांक 07.03.2024</p> <p>(Annexure-1)</p> <p>Reg. 164 (1B) of MMR, 1961: One house and one hut not belonging to the owner of the mine were existed within the lease hold area in west direction. Hutments and houses not belonging to the owner of the mine were also found existed at about 18m and 255m away from the north-west and east boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 215m away from the north boundary of the mine. A College was found existed at about 240m away from the north-west boundary of the mine. Solar panels were found existed at about 150m and 180m away from the west and south boundaries of the mine respectively.</p> <p><i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i></p>

						<p>Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north, south and east sides were developed in a single bench of height of about 40m, 32m and 30m respectively, which are more than the stipulated bench height of 6m.</p> <p>Violation letter issued under Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-27/2024/बाँदा / 573 , दिनांक 07.03.2024</p> <p>(Annexure-2)</p> <p>a) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>b) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
2	Mumtaj Ali S/o Late Shri Farzand Ali, Gata No. 2450, Khand No. 05, Village - Jarar, Lease Area-2.0 Hec.	18.01.2023	Appointed, Authorisation issued on 01.03.2024	Applied by the management for permission on 05.03.2024	Not applied by the management for permission	<p>S- 150mn& 180m Solar Panels E- 250m Hutments and House W- 197m Old mosque NW- 30m Hutments and House and 295m College</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-26/2024/बाँदा / 548, दिनांक 07.03.2024</p> <p>(Annexure-3)</p> <p>Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 30m and 250m away from the north-west and east boundaries of the mine respectively within the blasting danger zone of 300m. A College was found existed at about 295m away from the north-west boundary of the mine. An old mosque was existed at about 197m away from the west boundary of the mine. Solar panels were found existed at about 150m and 180m away from south boundary of the mine.</p> <p><i>No blasting shall be conducted in the mine</i></p>

within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-26/2024/बाँदा / 541, दिनांक 07.03.2024. (Annexure-4)

Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north, east and west sides were developed in a single bench of height of about 28m, 12m and 11m respectively, which are more than the stipulated bench height of 6m.

Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-26/2024/बाँदा / 539 , दिनांक 07.03.2024

(Annexure-5)

a) Reg.106 (2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.

b) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.

c) Rule 6 of MVTR, 1966: Persons employed in

						the mine were not imparted vocational training.
3	Eureka Mines and Minerals LLP, Gata No. 2451, Khand No. 01, Village- Jarar, Lease Area-2.5 Hec.	29.01.2022	Appointed, Authorisation issued on 20.10.2023	Granted on 09.10.2023& Corrigendum issued on 08.01.2024	Permission not granted for deep hole blasting	<p>E- 70m Hutments and House NW- 225m Hutments and House NE- 230m Temple</p> <p>Order issued under Section 22A(2) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अं०)/BN-18/2023/Banda/ 1578, दिनांक 14.07.2023</p> <p>(Annexure-5A)</p> <p>Regulation 106(2)(a) & 3: The sides of the pit were not adequately benched, sloped and secured to prevent danger from fall of sides. The depth of the quarry on the northern west side was about 12 m divided into two benches and on the eastern & western side about 10 m in single bench.</p> <p>Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अं०)/BN-26/2024/बाँदा / 599 , दिनांक 07.03.2024</p> <p>(Annexure-6)</p> <p>a) Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 70m and 225m away from the east and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 230m away from the north-east boundary of the mine.</p> <p><i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface</i></p>

						<p><i>structures.</i></p> <p>b) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>c) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
4	Atharv Construction (Shri Sharvan Kumar Singh S/o Shri Vishnupal Singh) Gata No. 2451, Khand No. 02 at Village - Jarar, Lease Area-1.21 Hec.	08.11.2023	Appointed, Authorisation issued on 04.01.2024	Applied by the management for permission on 08.03.2024	Not applied by the management for permission	<p>Hutments and house not belonging to owner of the mine were found existed within the lease hold area on East & North-East sides of the mine.</p> <p>N- 115m Huts and House</p> <p>NE- 70m Temple</p> <p>S- 55m Huts and House</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-41/2024/बाँदा / 523, दिनांक 07.03.2024</p> <p>(Annexure-7)</p> <p>Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north and west sides were developed in a single bench of height of about 18m and 29m respectively. The height of top bench on east and south sides were found height about 38m and 9m respectively, which are more than the stipulated bench height of 6m.</p> <p>Reg.106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>Reg. 111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.</p> <p>Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed within the lease hold area on east and north-east sides of the mine. The huts and houses were also found existed at about 115m and 55m away from the north and south boundary of the mine respectively within the blasting danger zone of 300m. A Temple was</p>

						<p>found existed at about 70m away from the north-east boundary of the mine.</p> <p><i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i></p> <p>Violation letter issued under Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-41/2024/बौदा / 521 , दिनांक 07.03.2024</p> <p>(Annexure-8)</p> <p>a) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>b) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
5	Shivarpan Trading Company, Gata No. 2450, Khand No. 06 at Vill. - Jarar, Lease Area-2.0 Hec.	Submitted on 26.10.2023 with intended date of opening - 26.11.2023.	Appointed, Authorisation issued on 30.11.2023	Applied by the management for permission on 06.03.2024	Not applied by the management for permission	<p>E- 245m Hutments and House, S- 226m Hutments and House and 95m Public road W- 141m Hutments and House, 140m Solar Panel and 270m Old mosque NW- 125m Hutments and House</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-39/2024/बौदा / 583, दिनांक 07.03.2024</p> <p>(Annexure-9)</p> <p>Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of</p>

sides. The height of the top bench on north side was found about 20m, which is more than the stipulated bench height of 6m.

Reg.106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.

Reg. 111(1) of MMR, 1961: The boundary of the lease/mine along with No blasting zone was not found demarcated/fixd on the ground by providing permanent pillars.

Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 125m, 245m, 226m and 141m away from the north-west, east, south and west boundaries of the mine respectively within the blasting danger zone of 300m. Solar panel and old mosque were found existed at about 140m and 270 m away from the west boundary of the mine. Public road found existed at about 95m away from the south boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

Violation letter issued under Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/वा०क्षे०(उ०अ०)/BN-39/2024/बाँदा / 582 , दिनांक

						<p>07.03.2024</p> <p>(Annexure-10)</p> <p>a) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>b) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
6	Jasmeet Kaur Malhotra, Gata No. 1876, Khand No. 5, Village - Girwan, Lease Area-1.21 Hec.	30.04.2022	Appointed, Authorisation issued on 11.04.2023	Granted on 30.11.2022	Not applied by the management for permission	<p>E- 200m Hutments and House SE- 90m Pond S- 95m Hutments and House, 180m Temple and 240m School NW- 230m Crematorium and 245m public road</p> <p>Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-20/2024/बाँदा / 480, दिनांक 07.03.2024. (Annexure-11)</p> <p>Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north and west sides were developed in a single bench of height of about 18m and 29m respectively. The height of top bench on east and south sides were found height about 38m and 9m respectively, which are more than the stipulated bench height of 6m.</p> <p>Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-20/2024/बाँदा / 478, दिनांक 07.03.2024 (Annexure-12)</p> <p>a) Reg.111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.</p> <p>b) Reg.111(2) of MMR, 1961: Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine. All such excavations shall be immediately stopped.</p> <p>c) Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 95m and 200m away</p>

						<p>from the south and east boundary of the mine respectively within the blasting danger zone of 300m. A temple and school were found existed at about 180m and 240m away from the south boundary of the mine. A pond was found existed at about 90m away from the south-east boundary of the mine. Crematorium and public road were found existed at about 230m and 245m respectively away from the north west boundary of the mine.</p> <p><i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i></p> <p>d) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>e) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
7	Sangram Singh, Gata No. 1876, Khand No. 01, Village - Girwan, Lease Area-2.02 Hec.	25.10.2021	Appointed, Authorisation issued on 29.03.2023	Granted on 19.04.2022	Not applied by the management for permission	<p>E- 35m Hutments and House S- 4.75m Hutments and House and 240m Pond N- 240m Hutments and House and 80m Temple NE- 105 Hutments and House</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-17/2024/बाँदा / 566, दिनांक 07.03.2024</p> <p>(Annexure-13)</p> <p>Reg. 164(1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existing at about 4.75m, 35m, 105m and 240m away from the south, east, north-east and north boundary of the mine respectively within the blasting danger zone of 300m. A temple was existing at about 80m away from the north boundary of the mine. A Pond was also existing at about 240m away from the south boundary of the</p>

						mine. <i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i> Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-17/2024/बाँदा / 389, दिनांक 01.03.2024. (Annexure-13A) Reg. 106(2)(a)&(3) of MMR, 1961: The north and east sides were developed with a single bench of height of about 20m and the west side was developed with a single bench of height about 10m. The height of bench shall not be more than 6m. Violation letter issued under MMR, 1961vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-17/2024/बाँदा / 564, दिनांक 07.03.2024 (Annexure-14) Reg.111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.
8	Sulabh Saxena, Gata No. 1876, Khand No. 02, Village - Girwan, Lease Area-0.8 Hec.	30.04.2022	Appointed, Authorisation issued on 11.06.2023	Granted on 05.03.2024	Not applied by the management for permission	N- 260m Hutments and House E - 43m Hutments and House S- 239m Hutments and House and 180m Pond SE- 90m Hutments and House Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-21/2024/बाँदा / 532, दिनांक 07.03.2024 (Annexure-15)

NE-170m Temple
NW- 230m Crematorium

Reg. 106(2)(a)&(3) of MMR, 1961: The sides were not properly benched, sloped and secured to prevent dangers due to fall of sides. In pit-2 the north and east sides were developed in a single bench of height about 22m and 20m respectively which are more than the stipulated bench height of 6m.

Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 260m, 239m, 43m and 90m away from the north, south, east and south-east boundary of the mine respectively within the blasting danger zone of 300m. A Temple was found existed at about 170 away from the north east boundary of the mine. Crematorium was found existed at about 230m away from the north-west boundary of the mine. A pond was existed at about 180m away from the south boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा.क्षे. (उ.बै.)/BN-21/2024/बाँदा / 530, दिनांक 07.03.2024

(Annexure-16)

a) Reg. 111(2) of MMR, 1961 - Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine.

							All such excavations shall be immediately stopped. b)Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination. c) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.
9	Bajrang Road Lines, (Shri Suresh Pratap Singh), Gata No. 1876, Khand No. 03, Village - Girwan, Lease Area- 1.41 Hec.	24.05.2022	Appointed, Authorisation issued on 23.10.2023	Online application received was recorded due to non-submission of related online/offline documents and the applicant advised to apply afresh	Not applied by the management for permission	NE- 45m Hutments and House E- 10m Hutments and House S- 105m Hutments and House and 70m Pond, 180m Temple and 240m School N- 235m Well and 270m Temple	Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-22/2024/बाँदा / 489, दिनांक 07.03.2024 (Annexure-17) Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 45m, 10m and 105m away from the north-east, east and south boundary of the mine respectively within the blasting danger zone of 300m. A Temple and school were found existed at about 180m and 240m away from the south boundary of the mine. A pond was found existed at about 70m from the south boundary of the mine. A well and temple were also found existed at about 235m and 270m away from the north boundary of the mine. <i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i> Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-22/2024/बाँदा / 496, दिनांक 07.03.2024. (Annexure-18)

						<p>Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. In pit-1 the north, south, east and west sides were developed in a single bench of height of about 11m, 26m, 13m and 13m respectively. In pit-2 the north was developed in a single bench of height about 33m.</p> <p>Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-22/2024/बाँदा / 487, दिनांक 07.03.2024</p> <p>(Annexure-19)</p> <p>a) Reg.106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>b) Reg. 111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.</p> <p>c) Reg. 111(2) of MMR, 1961 - Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine. All such excavations shall be immediately stopped.</p> <p>d) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>e) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
10	Bajrang Road Lines, (Shri Suresh Pratap Singh), Gata No. 1876, Khand No. 04, Village - Girwan, Lease Area- 1.21 Hec.	24.05.2022	Appointed, Authorisation issued on 05.03.2024	Applied by the management for permission on 11.03.2024	Not applied by the management for permission	<p>NE- 10m Hutments and House S- 18m Pond SE- 80m Hutments and House SW- 96m Hutments and House, 195m Temple and 250m School</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-23/2024/बाँदा / 470, दिनांक 07.03.2024</p> <p>(Annexure-20)</p>

E- 106m Hutments and House
and 20m Public road

Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 10m, 80m,96m and 106m away from the north-east, south-east, south-west and east boundary of the mine respectively within the blasting danger zone of 300m. A Temple and school were found existed at about 195m and 250m away from the south-west boundary of the mine. A pond was found existed at about 18m from the south boundary of the mine. Public road existed at about 20m from the east boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ बा०क्षे०(उ०अ०)/BN-23/2024/बाँदा / 463, दिनांक 07.03.2024.

(Annexure-21)

Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north side was developed in a single bench of height of about 35m and the heigh of the top of bench on east side was found about 22m, which are more than the stipulated bench height of 6m.

Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate

						<p>letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-23/2024/बाँदा / 461, दिनांक 07.03.2024</p> <p>(Annexure-22)</p> <p>a) Reg.106 (2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>b) Reg. 111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.</p> <p>c) Reg. 111(2) of MMR, 1961 - Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine. All such excavations shall be immediately stopped.</p> <p>d) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>e) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
11	Bundelkhand Rocks, Gata No. 1876, Khand No. 09, Village - Girwan, Lease Area-0.5 Hec.	09.11.2023	Appointed, Authorisation issued on 28.02.2024	Granted on 05.03.2024	Not applied by the management for permission	<p>N-255m Hutments and Houses NE-60m Hutments and Houses E- 90m Temple, 10m Well S- 190m Hutments and Houses W- 160m crematorium and 245 public road</p> <p>Order issued under Section 22(3) of Mines Act, 1952 issued vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-42/2024/बाँदा / 514, दिनांक 07.03.2024</p> <p>(Annexure-23)</p> <p>Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The south and east sides were developed in a single bench of height of about 30m and 35m respectively which are more than the stipulated bench height of 6m.</p>

Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा.जे.०(उ.जे.०)/BN-42/2024/बाँदा / 512, दिनांक 07.03.2024

(Annexure-24)

a) Reg.111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.

b) Regulation 111(2) of MMR, 1961 - Excavation was found extended within 7.5m of the lease boundary of the mine on north, south and west sides of the mine. All such excavations shall be immediately stopped.

c) Regulation 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 255m, 60m and 190m away from the north, north-east and south boundary of the mine respectively within the blasting danger zone of 300m. A Temple and well were found existed at about 90m and 10m away from the east boundary of the mine. Public road and crematorium were also found existed at about 245m and 160m respectively away from the west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

d) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical

						examination.
						<p>e) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
12	Bundelkhand Rocks, Gata No. 1876, Khand No. 07, Village - Girwan, Lease Area-0.8 Hec.	09.11.2023	Appointed (2 nd Class), Letter issued on 28.02.2024	Granted on 05.03.2024	Not applied by the management for permission	<p>N- 175m Hutments and House E- 218m Hutments and House SE-226 Hutments and House NE- 260m Temple and 173m Well NW- 104m Public Road and 30m crematorium</p> <p>Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-43/2024/बाँदा / 505, दिनांक 07.03.2024. (Annexure-25)</p> <p>Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north and south sides were developed in a single bench of height of about 10m and 20m respectively which are more than the stipulated bench height of 6m.</p> <p>Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-43/2024/बाँदा / 503, दिनांक 07.03.2024 (Annexure-26)</p> <p>a) Reg.111(1) of MMR, 1961: The boundary of the lease/mine along with No blasting zone was not found demarcated/fixd on the ground by providing permanent pillars.</p> <p>b) Reg. 111(2) of MMR, 1961 - Excavation was found extended within 7.5m of the lease boundary of the mine on north side of the mine. All such excavations shall be immediately stopped.</p> <p>c) Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 175m, 218m and 226m away from the north, east and south-east boundary of the mine respectively within the blasting danger zone of 300m. A Temple and well were found existed at about 260m and 173m away from the north east boundary of the mine. Public road and crematorium were found existed at about 104m and</p>

						<p>30m respectively away from the north-west boundary of the mine.</p> <p>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</p> <p>d) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>e) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
13	Kunwar Vinod Raja, Gata No. 332, Khand No. 01, Village - BadokharKhurd, Lease Area-1.61 Hec.	25.10.2023	Appointed, Authorisation issued on 18.12.2023	Granted on 06.02.2024	Not applied by the management for permission	<p>N- 115m Hutments and House E- 75m Hutments and House S- 100m Temple W- 140m 11KV HT Line NE- 100m Hutments and House and 250m Temple SW- 180m Hutments and House NW- 210m Hutments and House</p> <p>Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-38/2024/बाँदा / 557, दिनांक 07.03.2024.</p> <p>(Annexure-27)</p> <p>Reg. 106(2)(a)&(3) of MMR, 1961:The side of the opencast on west side was not properly benched, sloped and secured by the previous lease holder to prevent dangers due to fall of sides. The height of bench on west side was found about 35m, which is more than the stipulated bench height of 6m.</p> <p>Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-38/2024/बाँदा / 555, दिनांक 07.03.2024</p> <p>(Annexure-28)</p> <p>a) Reg.106(2)(b) of MMR, 1961:</p>

						<p>Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>b) Reg.111(2) of MMR, 1961: Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped.</p> <p>c) Reg.115(5)(a) of MMR, 1961: The approaches to the toe of the west side high bench was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.</p> <p>d) Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 130m, 100m, 280m and 240m away from the north, east, south and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 170m away from the south boundary of the mine. A 11 KV HT power transmission line was existed at about 185m away from the west boundary of the mine.</p> <p><i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i></p> <p>e) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p>
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							f) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.
14	Disha Enterprises, Gata No. 332, Khand No. 02, Village – Badokhar Khurd, Lease Area-1.61 Hec.	06.10.2023	Appointed, Authorisation issued on 23.10.2023	Applied by the management for permission on dated 03.03.2024	Not applied by the management for permission	N- 45m Hutments and House E- 135m Hutments and House S- 200m Temple W- 120m 11 KV HT Line SE- 110m Hutments and House SW- 260m Hutments and House NW- 155m Hutments and House	Order issued under Section 22(3) of Mines Act, 1952 issued vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-36/2024/बाँदा / 436, दिनांक 07.03.2024 (Annexure-29) Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 30m and 250m away from the north-west and east boundaries of the mine respectively within the blasting danger zone of 300m. A College was found existed at about 295m away from the north-west boundary of the mine. An old mosque was existed at about 197m away from the west boundary of the mine. Solar panels were found existed at about 150m and 180m away from south boundary of the mine. <i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i> Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-36/2024/बाँदा / 443, दिनांक 07.03.2024. (Annexure-30) Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped

						<p>and secured to prevent dangers due to fall of sides. The north, east and west sides were developed in a single bench of height of about 28m, 12m and 11m respectively, which are more than the stipulated bench height of 6m.</p> <p>Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-36/2024/बाँदा / 434, दिनांक 07.03.2024</p> <p>(Annexure-31)</p> <p>a) Reg.106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>b) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>c) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
15	Maa Vindhyawasini Stone Work, (Shri Sameer Singh S/o Shri Phool Singh), Gata No. 332, Khand No. 05, Village- Badokhar Khurd, Lease Area-1.21 Hec.	05.12.2023	Appointed, Authorisation issued on 23.01.2024	Applied by the management for permission on 10.03.2024	Not applied by the management for permission	<p>N- 180m Hutments and House E- 250m Hutments and House S- 186m Hutments and House and 120m Temple W- 75m 11 KV HT Line NW- 185m Hutments and House</p> <p>Notice issued under Section 22A(1) of Mines Act, 1952 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/BN-44/2024/बाँदा / 454, दिनांक 07.03.2024.</p> <p>(Annexure-32)</p> <p>Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north side was developed in single bench of height about 12m, the south side was developed in two benches of each height about 8m and 20m and the height of bottom bench on east side was found about 28m, which are more than the stipulated bench height of 6m.</p>

Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा.सं.०(उ०वै०)/BN-44/2024/बाँदा / 452, दिनांक 07.03.2024

(Annexure-33)

a) Reg.106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.

b) Reg.111(2) of MMR, 1961: Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped.

c) Reg.115(5)(a) of MMR, 1961: The approaches to the toe of the high benches was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.

d) Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 180m, 186m, 250m and 185m away from the north, south, east and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 120m away from the south boundary of the mine. A 11 KV HT power transmission line was existed at about 75m away from the west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such

							permanent surface structures.
							e) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.
							f) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.
16	Deepak Singh S/o Shri Ram Pal Singh, Gata No. 332, Khand No. 03, Village – Badokhar Khurd, Lease Area-0.56 Hec.	06.10.2023	Appointed (2 nd class), Letter issued on 23.10.2023.	Applied by the management for permission on 10.03.2024	Not applied by the management for permission	N- 130m Hutments and House E- 100m Hutments and House S- 280m Hutments and House and 170m Temple NW- 240m Hutments and House W- 185m 11 KV HT Line	Order issued under Section 22(3) of Mines Act, 1952 issued vide this Directorate letter No. संख्या s 29013/ वा.क्षे.०(उ०अ०)/BN-37/2024/बाँदा / 592, दिनांक 07.03.2024 (Annexure-34) Reg. 106(2)(a)&(3) of MMR, 1961: The side of the opencast on west side was not properly benched, sloped and secured by the previous lease holder to prevent dangers due to fall of sides. The height of bench on west side was found about 35m, which is more than the stipulated bench height of 6m. Violation letter issued under MMR, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा.क्षे.०(उ०अ०)/BN-37/2024/बाँदा / 590, दिनांक 07.03.2024 (Annexure-35) a) Reg.106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate. b) Reg.111(2) of MMR, 1961: Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped. C) Reg.115(5)(a) of MMR, 1961: The approaches to the toe of the west side high bench was not adequately fenced to prevent

						<p>inadvertent entry of any person or machinery to avoid dangers due to fall of sides.</p> <p>d) Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 130m, 100m, 280m and 240m away from the north, east, south and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 170m away from the south boundary of the mine. A 11 KV HT power transmission line was existed at about 185m away from the west boundary of the mine.</p> <p><i>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.</i></p> <p>e) Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>f) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p>
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* HEMM: Heavy Earth Moving Machinery

N: North

S: South

E: East

W: West



भारत सरकार/Government of India
श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety
कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-27/2024/बाँदा/ 575

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सफदर अली, पुत्र - स्व० फरजन्द अली
मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) माईन
(भू० सं०- 2450, खण्ड संख्या - 03, क्षे०- 02.00 हे०)
निवासी: मु० - खूँटी चौराहा, अलीगंज,
शहर व जिला- बाँदा (उत्तर प्रदेश) 210001
श्रम पहचान संख्या/ (LIN) :- 2246235715

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सफदर अली की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) माईन (भू० सं०- 2450, खण्ड संख्या - 03, क्षे०- 02.00 हे०) निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) माईन, (भू० सं०- 2450, खण्ड संख्या - 03, क्षे०- 02.00 हे०) श्री सफदर अली के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north, south and east sides were developed in a single bench of height of about 40m, 32m and 30m respectively, which are more than the stipulated bench height of 6m.

Reg. 164 (1B) of MMR, 1961: One house and one hut not belonging to the owner of the mine were existed within the lease hold area in west direction. Hutments and houses not belonging to the owner of the mine were also found existed at about 18m and 255m away from the north-west and east boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 215m away from the north boundary of the mine. A College was found existed at about 240m away from the north-west boundary of the mine. Solar panels were found existed at about 150m and 180m away from the west and south boundaries of the mine respectively.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay

detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulation 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

The work of removing the dangers shall be done in the mine under personal supervision of a duly qualified manager. The work of removal of danger shall be done in the following manner.

- a) Formation of benches and sloping of sides in mine, as required by the provisions of Regulation No. 106 of Metalliferous Mines Regulations, 1961 shall be done top downwards only.
- b) Proper access shall be provided for transportation of machinery and men to reach the top of opencast working, to reach the benches that shall subsequently be formed and to reach other working places of the mine. The gradient of the road shall not be more than 1 in 16.
- c) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- d) Work of removing the dangers shall be kept suspended whenever the manager is absent for any reason whatsoever
- e) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

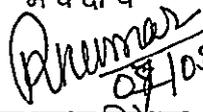
After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भव दी य

 07/03/24
 खान सुरक्षा निदेशक
 वाराणसी क्षेत्र, वाराणसी



कर्म श्रम

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-27/2024/बाँदा/573

वाराणसी, दिनांक 02.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सफदर अली, पुत्र - स्व० फरजन्द अली
मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 2450, खण्ड संख्या - 03, क्ष०- 02.00 हे०)
निवासी: मु० - खूँटी चौराहा, अलीगंज,
शहर व जिला- बाँदा (उत्तर प्रदेश) 210001
श्रम पहचान संख्या/ (LIN) :- 2246235715

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सफदर अली की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 03, क्ष०- 02.00 हे०) निरीक्षण के संबंध में।

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 2450, खण्ड संख्या - 03, क्ष०- 02.00 हे०) श्री सफदर अली के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.

Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भव दी य

Anurag
67/03/24
(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार
ONE EARTH • ONE FAMILY • ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-26/2024/बाँदा/ 548

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री मुमताज अली, पुत्र - स्व० फरजन्द अली

मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 2450, खण्ड संख्या - 05, क्षे०- 02.00 हे०)

निवासी: मु० - खूटी चौराहा, अलीगंज,

शहर व जिला - बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2362911947

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्री मुमताज अली की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 05, क्षे०- 02.00, क्षे०- 02.00 हे०), का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 2450, खण्ड संख्या - 05, क्षे०- 02.00, हे०) मालिक श्री मुमताज अली के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 30m and 250m away from the north-west and east boundaries of the mine respectively within the blasting danger zone of 300m. A College was found existed at about 295m away from the north-west boundary of the mine. An old mosque was existed at about 197m away from the west boundary of the mine. Solar panels were found existed at about 150m and 180m away from south boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulation 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य

(Signature)
07/08/24

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते



एक साथ - एक परिवार - एक भविष्य
ONE SAATH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-26/2024/बाँदा/ ८५।

वाराणसी, दिनांक ०७.०३.२०२४

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री मुमताज अली, पुत्र - स्व० फरजन्द अली
मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 2450, खण्ड संख्या - 05, क्ष०- 02.00 हे०)
निवासी: मु० - खूटी चौराहा, अलीगंज,
शहर व जिला - बाँदा (उत्तर प्रदेश) 210001
श्रम पहचान संख्या/ (LIN) :- 2362911947

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्री मुमताज अली की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 05, क्ष०- 02.00, क्ष०- 02.00 हे०), का निरीक्षण - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 2450, खण्ड संख्या - 05, क्ष०- 02.00, हे०) मालिक श्री मुमताज अली के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north, east and west sides were developed in a single bench of height of about 28m, 12m and 11m respectively, which are more than the stipulated bench height of 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 06.06.2024.

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breadth thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.

कृपया इस पत्र की प्राप्ति की सूचना दें।

भ व दी य



खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



एक ही धरती, एक ही परिवार, एक ही भविष्य
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-26/2024/बाँदा/ 539

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री मुमताज अली, पुत्र - स्व० फरजन्द अली

मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 2450, खण्ड संख्या - 05, क्षे०- 02.00 हे०)

निवासी: मु० - खूटी चौराहा, अलीगंज,

शहर व जिला - बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2362911947

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्री मुमताज अली की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 05, क्षे०- 02.00, क्षे०- 02.00 हे०) के संबंध में।

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 2450, खण्ड संख्या - 05, क्षे०- 02.00, हे०) मालिक श्री मुमताज अली के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

- Reg.106(2)(b) of MMR, 1961:** Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.
- Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

1221

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें ।

भव दी य

Raumar
07/03/24

(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-18/2023/Banda/ 1528

वाराणसी, दिनांक 14.07.2023

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी । _____

सेवा में,

मे० यूरेका माइन्स एण्ड मिनेरल्स एल०एल०पी०,
पार्टनर- श्री चन्द्रनशेखर चौरसिया एवं श्री हिमांशु मीणा,
मालिक - जरर ग्रेनाइट खदान (गिट्टी, खण्डा, एवं बोल्डार) खदान
(गाटा सं० 2451, खण्ड सं० - 01, क्षे०-2.50 हे०,
कार्यालय पता- 4/750, विजयन्त खण्ड, गोमती नगर,
जनपद- लखनऊ - 226010 (उत्तर प्रदेश) ।
श्रम पहचान संख्या/ (LIN) :- 2352037101

विषय: दिनांक 25.11.2022 को श्री कुमार राजीव कृष्ण कुमार खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा मे० यूरेका माइन्स एण्ड मिनेरल्स एल०एल०पी०, की जरर ग्रेनाइट खदान (गिट्टी खण्डा एवं बोल्डार) खदान (गाटा सं० 2451 खण्ड सं० 01 क्षे०-2.50 हे०) का निरीक्षण - खान अधिनियम 1952 की धारा 22A(2) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22A(2) of the Mines Act, 1952).

महोदय,

Please refer to the inspection of Jarar Granite (Gitti, Khanda and Boulder) Mine of Village-Jarar, Tehsil- Naraini, District-Banda (U.P.) belonging to M/s Eureka Mines & Minerals LLP, made by the Shri Kumar Rajiv-Krishna-Kumar on dated 25.11.2022 and this Directorate's subsequent letter No. S 29013/वा०क्षे०(उ०अ०)/BN-18/2022/Banda/ 2082, दिनांक 07.12.2022 imposing Notice under Section 22A(1) of Mines Act, 1952 and letter No. S 29013/वा०क्षे०(उ०अ०)/BN-18/2023/बांदा /843, दिनांक 28.03.2023 granting further extension of the Notice for period of 60 days i.e. up to 06.05.2023 for rectification of the following contraventions:-

Regulation 106(2)(a) & 3: The sides of the pit were not adequately benched, sloped and secured to prevent danger from fall of sides. The depth of the quarry on the northern west side was about 12 m divided into two benches and on the eastern & western side about 10 m in single bench.

The notice period has expired on 06.05.2023, however you have not submitted compliance reports against the contraventions pointed out in the Notice. I, therefore in exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(2) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment in or about

the mine or part thereof any person whose employment is not reasonably necessary for securing compliance with the terms of the notice.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भव दी य

मि. मि. जम
11/7/2023

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल/शक द्वारा

ईमेल: - dgmsvaranasl@gmail.com

दूरभाष सं: 0542-2284911



भारत सरकार
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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29019/वा०क्षे०(उ०अ०)/BN-18/2024/बॉदा/ ५११

वाराणसी, दिनांक ०३.०३.२०२४

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री चन्द्रशेखर चौरसिया एवं श्री हिमांशु मीणा

मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 2451, खण्ड संख्या - 01, क्षे०- 02.50 हे०)

मे० - यूरेका माइन्स एण्ड मिनरल्स एल०एल०पी०

निवासी: निन्दर, हरमाड़ा, जिला - जयपुर (राजस्थान) 302012

श्रम पहचान संख्या/ (LIN) :- 2352037101

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री चन्द्रशेखर चौरसिया एवं श्री हिमांशु मीणा की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2451, खण्ड संख्या - 01, क्षे०- 02.50 हे०), मे० - यूरेका माइन्स एण्ड मिनरल्स एल०एल०पी० के संबंध में।

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2451, खण्ड संख्या - 01, क्षे०- 02.50 हे०) मालिक श्री चन्द्रशेखर चौरसिया एवं श्री हिमांशु मीणा, मे० - यूरेका माइन्स एण्ड मिनरल्स एल०एल०पी० के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

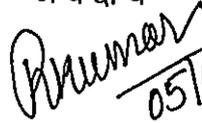
- a) **Reg. 164 (1B) of MMR, 1961:** Hutments and houses not belonging to the owner of the mine were found existed at about 70m and 225m away from the east and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 230m away from the north-east boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between

successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

- b) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- c) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें ।

भव दी य

05/03/24
(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-41/2024/बाँदा/ 523

वाराणसी, दिनांक ०७.०३.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री श्रवण कुमार सिंह, पुत्र - श्री विष्णुपाल सिंह
मालिक / प्रो० - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 2451, खण्ड संख्या - 02, क्षे०- 01.21 हे०)
मे० - अथर्व कन्स्ट्रक्शन कम्पनी
निवासी: प्लाट नं० - 03, आशुतोष हाउसिंग सोसायटी,
रामपुरम फेस -1, दहेली सुजानपुर,
जिला- कानपुर नगर (उत्तर प्रदेश) 208013
श्रम पहचान संख्या/ (LIN) :- 2009528769

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री श्रवण कुमार सिंह की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2451, खण्ड संख्या - 02, क्षे०- 01.21 हे०), मे० - अथर्व कन्स्ट्रक्शन कम्पनी का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 2451, खण्ड संख्या - 02, क्षे०- 01.21 हे०) मालिक / प्रो० - श्री श्रवण कुमार सिंह, मे० - अथर्व कन्स्ट्रक्शन कम्पनी के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north and west sides were developed in a single bench of height of about 18m and 29m respectively. The height of top bench on east and south sides were found height about 38m and 9m respectively, which are more than the stipulated bench height of 6m.

Reg.106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.

Reg. 111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.

Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed within the lease hold area on east and north-east sides of the mine. The huts and houses were also found existed at about 115m and 55m away from the north and south boundary of the mine respectively within the blasting danger zone of 300m. A Temple was found existed at about 70m away from the north-east boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulations 106(2)(a)&(3), 106(2)(b), 111(1) and 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य

Anwar
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



कृषि कृषक
UN RASTER - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्ष०(उ०अ०)/BN-41/2024/बॉदा/ S21

वाराणसी, दिनांक 07-03-2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री श्रवण कुमार सिंह, पुत्र - श्री विष्णुपाल सिंह
मालिक / प्रो० - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 2451, खण्ड संख्या - 02, क्ष०- 01.21 हे०)
मे० - अथर्व कन्स्ट्रक्शन कम्पनी

निवासी: प्लॉट नं० - 03, आशुतोष हाउसिंग सोसायटी,
रामपुरम फेस -1, दहेली सुजानपुर,
जिला- कानपुर नगर (उत्तर प्रदेश) 208013

श्रम पहचान संख्या/ (LIN) :- 2009528769

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री श्रवण कुमार सिंह की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2451, खण्ड संख्या - 02, क्ष०- 01.21 हे०), मे० - अथर्व कन्स्ट्रक्शन कम्पनी के निरीक्षण के संबंध में।

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 2451, खण्ड संख्या - 02, क्ष०- 01.21 हे०) मालिक / प्रो० - श्री श्रवण कुमार सिंह, मे० - अथर्व कन्स्ट्रक्शन कम्पनी के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.

Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भव दी य

Rajiv Kumar
07/03/24

(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India
श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्ष०(उ०अ०)/BN-39/2024/बाँदा/ 583

वाराणसी, दिनांक 07.02.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री लवलेश सिंह, पुत्र- श्री लोचन सिंह
मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 2450, खण्ड संख्या - 06, क्ष०- 02.00 हे०)
मे० शिर्वापण ट्रेडिंग कम्पनी,
निवासी: मु० कालुकुआँ, बबेरू रोड,
तहसील एवं जिला- बाँदा (उत्तर प्रदेश) 210001
श्रम पहचान संख्या/ (LIN) :- 2824811009

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्री लवलेश सिंह की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 06, क्ष०- 02.00 हे०) मे० शिर्वापण ट्रेडिंग कम्पनी का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 06, क्ष०- 02.00 हे०) मे० शिर्वापण ट्रेडिंग कम्पनी के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The height of the top bench on north side was found about 20m, which is more than the stipulated bench height of 6m.

Reg. 106(2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.

Reg. 111(1) of MMR, 1961: The boundary of the lease/mine along with No blasting zone was not found demarcated/fixed on the ground by providing permanent pillars.

Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 125m, 245m, 226m and 141m away from the north-west, east, south and west boundaries of the mine respectively within the blasting danger zone of

300m. Solar panel and old mosque were found existed at about 140m and 270 m away from the west boundary of the mine. Public road found existed at about 95m away from the south boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulation 106(2)(a)&(3), 106(2)(b), 111(1) and 164(1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

The work of removing the dangers shall be done in the mine under personal supervision of a duly qualified manager. The work of removal of danger shall be done in the following manner.

- a) Formation of benches and sloping of sides in mine, as required by the provisions of Regulation No. 106 of Metalliferous Mines Regulations, 1961 shall be done top downwards only.
- b) Proper access shall be provided for transportation of machinery and men to reach the top of opencast working, to reach the benches that shall subsequently be formed and to reach other working places of the mine. The gradient of the road shall not be more than 1 in 16.
- c) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- d) Work of removing the dangers shall be kept suspended whenever the manager is absent for any reason whatsoever
- e) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

1231

No mineral shall be dispatched from the mine lease till the order is vacated in writing by this Directorate.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य

Puneema
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते



सत्यमेव जयते
ON GATHERING OUR FAMILIES UNDER ONE ROOF

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-39/2024/बाँदा/ 582

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री लवलेश सिंह, पुत्र- श्री लोचन सिंह

मालिक - जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 2450, खण्ड संख्या - 06, क्षे०- 02.00 हे०)

मे० शिर्वापण ट्रेडिंग कम्पनी,

निवासी: मु० कालुकुआँ, बबेरू रोड,

तहसील एवं जिला- बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2824811009

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्री लवलेश सिंह की जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 06, क्षे०- 02.00 हे०) मे० शिर्वापण ट्रेडिंग कम्पनी के निरीक्षण के संबंध में।

महोदय,

कृपया जरर ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 2450, खण्ड संख्या - 06, क्षे०- 02.00 हे०) मे० शिर्वापण ट्रेडिंग कम्पनी के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.

Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भव दी य

(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-20/2024/बाँदा/ 480

वाराणसी. दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्रीमती जसमीत कौर मल्होत्रा, पत्नी- श्री रामगीत सिंह मल्होत्रा

मालकिन - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 1876, खण्ड संख्या - 05, क्ष०- 01.21 हे०)

निवासी: नेहरू वार्ड -13, अलका टाकीज के पास, तहसील - पिपरिया

जिला- होशंगाबाद (मध्य प्रदेश) 461775

श्रम पहचान संख्या/ (LIN) :- 2676932635

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती जसमीत कौर मल्होत्रा की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 05, क्ष०- 01.21 हे०) का निरीक्षण - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 05, क्ष०- 01.21 हे०) मालकिन श्रीमती जसमीत कौर मल्होत्रा के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north and west sides were developed in a single bench of height of about 18m and 29m respectively. The height of top bench on east and south sides were found height about 38m and 9m respectively, which are more than the stipulated bench height of 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines(also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, **hereby give you Notice to rectify the aforesaid contravention within 2 months from the date of issue of this letter i.e. on or before 06.05.2024.**

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breadth thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.

कृपया इस पत्र की प्राप्ति की सूचना दें।

भव दी य


07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com
दूरभाष सं०: 0542-2284911



शुद्धे कृदुत्कले
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्ष०(उ०अ०)/BN-20/2024/बाँदा/ ५३४

वाराणसी, दिनांक ०३.०३.२०२४

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्रीमती जसमीत कौर मल्होत्रा, पत्नी- श्री रसमीत सिंह मल्होत्रा

मालकिन - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 1876, खण्ड संख्या - 05, क्षे०- 01.21 हे०)

निवासी: नेहरू वार्ड -13, अलका टाकीज के पास, तहसील - पिपरिया

जिला- होशंगाबाद (मध्य प्रदेश) 461775

श्रम पहचान संख्या/ (LIN) :- 2676932635

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती जसमीत कौर मल्होत्रा की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 05, क्षे०- 01.21 हे०) का निरीक्षण के संबंध में।

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 05, क्षे०- 01.21 हे०) मालकिन श्रीमती जसमीत कौर मल्होत्रा के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

- Reg.111(1) of MMR, 1961:** The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.
- Reg.111(2) of MMR, 1961:** Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine. All such excavations shall be immediately stopped.
- Reg. 164 (1B) of MMR, 1961:** Hutments and houses not belonging to the owner of the mine were found existed at about 95m and 200m away from the south and east boundary of the mine respectively within the blasting danger zone of 300m. A temple and school were found existed at about 180m and 240m away from the south boundary of the mine. A pond was found existed at about 90m away from the south-east boundary of the mine. Crematorium and public road were found existed at about 230m and 245m respectively away from the north west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

- d) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- e) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

Rajeev Kumar
07/03/24

(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/बाँदा/ 566

वाराणसी, दिनांक 02.03 .2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री संग्राम सिंह, पुत्र - श्री जयवन्त सिंह
मालिक - गिरवां ग्रेनाइट माईन
(भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०)
निवासी: ग्राम - पहरा,
तहसील व जिला महोबा (उत्तर प्रदेश) 210427
श्रम पहचान संख्या/ (LIN) :- 2202250163

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री संग्राम सिंह की गिरवां ग्रेनाइट माईन (भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०), का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट माईन, (भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०) मालिक श्री संग्राम सिंह के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 164(1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existing at about 4.75m, 35m, 105m and 240m away from the south, east, north-east and north boundary of the mine respectively within the blasting danger zone of 300m. A temple was existing at about 80m away from the north boundary of the mine. A Pond was also existing at about 240m away from the south boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulation 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I**, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, **hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य

(Signature)
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार
Ministry of Labour & Employment

भारत सरकार/Government of India
श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, बरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्ष०(उ०अं०)/BN-17/2024/वांदा/ 389

वाराणसी, दिनांक 01/03/2024

प्रेषक,

खान सुरक्षा उप महानिदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह,
मालिक - गिरवां ग्रेनाइट खदान
(गाटा सं० 1876, खण्ड सं०-01, क्षे०-2.02 हे०),
ग्राम- प्रहरा, तहसील- महोबा, जनपद-बांदा (उत्तर प्रदेश) ।
श्रम पहचान सं० (LIN) :- 2202250163

विषय: दिनांक 19.01.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा श्री संग्राम सिंह की गिरवां ग्रेनाइट खदान (गाटा सं० 1876, खण्ड सं०-01, क्षे०-2.02 हे०) का निरीक्षण - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

Please refer to the inspection of Girwan Granite Mine (Gata No. 1876, Khand No- 1, Area- 2.02 Hectare) of Village- Girwan, Tahsil-Naraini, District-Banda (U.P.) belonging to Shri Sangram Singh made by the Shri Kumar Rajiv Krishna Kumar, Dy. Director of Mines Safety, Varanasi Region on dated 19.01.2024.

During the inspection, following serious contravention was observed: -

Reg. 106(2)(a)&(3) of MMR, 1961: The north and east sides were developed with a single bench of height of about 20m and the west side was developed with a single bench of height about 10m. The height of bench shall not be more than 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 31.05.2024.

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breath thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24 A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.

Please acknowledge receipt of this letter.

भ व दी य

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्ष०(उ०अ०)/BN-17/2024/बांदा/ ३१०-११

वाराणसी, दिनांक 01/03/2024

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु निम्नलिखित को प्रेषित है :-

1. क्षेत्रीय श्रम आयुक्त (केन्द्रीय), श्रम एवं रोजगार मंत्रालय, भारत सरकार, श्रम भवन, ए०टी०आई० कैम्पस, उधोग नगर, कानपुर- 208 022
2. कलेक्टर / जिलाधिकारी, बांदा, उत्तर प्रदेश सरकार, जिला- बांदा (उत्तर प्रदेश)।
3. जिला खान अधिकारी, बांदा, उत्तर प्रदेश सरकार, जिला- बांदा (उत्तर प्रदेश)।

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

1241

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/BN-17/2024/बांदा/ 393 वाराणसी, दिनांक 01/03/2024

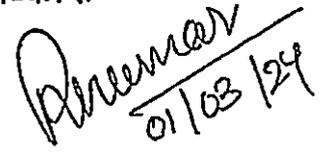
प्रतिलिपि सूचना के लिए "अवर सचिव, भारत सरकार, आई.एस.एच.-II अनुभाग, श्रम एवं रोजगार मंत्रालय, श्रम शक्ति भवन, 1 रफी मार्ग, नई दिल्ली - 110 001" को प्रेषित है।

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/BN-17/2024/बांदा/394-95 वाराणसी, दिनांक 01/03/2024
पत्र की प्रतिलिपि सूचना के लिए निम्नलिखित को प्रेषित है:-

1. खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद (उपमहानिदेशक कार्यालय के निर्गत सं० एन०/जेड०/796, दिनांक 20.02.2024 के संदर्भ में)।
2. खान सुरक्षा महानिदेशक, धनबाद, को खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, के माध्यम से


01/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

खान सुरक्षा उप महानिदेशक
उत्तरी अंचल, गाजियाबाद



सत्यमेव जयते



कर्मचारी पुरस्कार
ONE LEAFEN - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-17/2024/बाँदा/ 564

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री संग्राम सिंह, पुत्र - श्री जयवन्त सिंह

मालिक - गिरवां ग्रेनाइट माईन

(भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०)

निवासी: ग्राम - पहरा, तहसील व जिला महोबा (उत्तर प्रदेश) 210427

श्रम पहचान संख्या/ (LIN) :- 2202250163

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री संग्राम सिंह की गिरवां ग्रेनाइट माईन (भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०), के निरीक्षण के निरीक्षण के संबंध में।

महोदय,

कृपया गिरवां ग्रेनाइट माईन, (भू० सं०- 1876, खण्ड संख्या - 01, क्षे०- 02.02 हे०) मालिक श्री संग्राम सिंह के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg.111(1) of MMR, 1961: The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भव दी य

(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, चरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-21/2024/बाँदा/ 532

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुलभ सक्सेना, पुत्र- श्री सूरज सहाय सक्सेना
मालिक - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 1876, खण्ड संख्या - 02, क्षे०- 0.80 हे०)
मे० सुलभ सक्सेना पहाड़ी पट्टेदार
निवासी: मो० गांधीनगर
तहसील एवं जिला- महोबा (उत्तर प्रदेश) 210427
श्रम पहचान संख्या/ (LIN) :- 2992788645

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुलभ सक्सेना की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 02, क्षे०- 0.80 हे०), मे० सुलभ सक्सेना पहाड़ी पट्टेदार का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 02, क्षे०- 0.80 हे०) मे० सुलभ सक्सेना पहाड़ी पट्टेदार के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The sides were not properly benched, sloped and secured to prevent dangers due to fall of sides. In pit-2 the north and east sides were developed in a single bench of height about 22m and 20m respectively which are more than the stipulated bench height of 6m.

Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 260m, 239m, 43m and 90m away from the north, south, east and south-east boundary of the mine respectively within the blasting danger zone of 300m. A Temple was found existed at about 170 away from the north east boundary of the mine. Crematorium was found existed at about 230m away from the north-west boundary of the mine. A pond was existed at about 180m away from the south boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay

detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

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The above constitute serious contravention of Regulation 106(2)(a)&(3) and 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

The work of removing the dangers shall be done in the mine under personal supervision of a duly qualified manager. The work of removal of danger shall be done in the following manner.

- a) Formation of benches and sloping of sides in mine, as required by the provisions of Regulation No. 106 of Metalliferous Mines Regulations. 1961 shall be done top downwards only.
- b) Proper access shall be provided for transportation of machinery and men to reach the top of opencast working, to reach the benches that shall subsequently be formed and to reach other working places of the mine. The gradient of the road shall not be more than 1 in 16.
- c) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- d) Work of removing the dangers shall be kept suspended whenever the manager is absent for any reason whatsoever
- e) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

No mineral shall be dispatched from the mine lease till the order is vacated in writing by this Directorate.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य
Anumar
07/03/24
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranas1@gmail.com
दूरभाष सं: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-21/2024/बाँदा/ 530

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री सुलभ सक्सेना, पुत्र- श्री सूरज सहाय सक्सेना
मालिक - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 1876, खण्ड संख्या - 02, क्षे०- 0.80 हे०)
मे० सुलभ सक्सेना पहाड़ी पट्टेदार
निवासी: मो० - 625, गांधीनगर
तहसील एवं जिला- महोबा (उत्तर प्रदेश) 210427
श्रम पहचान संख्या/ (LIN) :- 2992788645

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुलभ सक्सेना की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 02, क्षे०- 0.80 हे०), मे० सुलभ सक्सेना पहाड़ी पट्टेदार के निरीक्षण के संबंध में।

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 02, क्षे०- 0.80 हे०) मे० सुलभ सक्सेना पहाड़ी पट्टेदार के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 111(2) of MMR, 1961 - Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine. All such excavations shall be immediately stopped.

Rule 29B of the Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.

Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भव दी य
Anuman
07/03/24

(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं: 0542-2284911



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श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वांक्षे(उ०अं०)/BN-22/2024/बाँदा/ 489

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री सुरेश प्रताप सिंह, पुत्र - श्री तेज प्रताप सिंह
मालिक / पार्टनर - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०)
मे० - श्री बजरंग रोड लाइन्स,
निवासी: ग्राम व पोस्ट - मऊ, कटरा लालगंज, गौरीगंज
जिला- अमेठी (उत्तर प्रदेश) 227409

श्रम पहचान संख्या/ (LIN) :- 2647823603

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुरेश प्रताप सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०), मे० - श्री बजरंग रोड लाइन्स का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०) मालिक / पार्टनर - श्री सुरेश प्रताप सिंह मे० - श्री बजरंग रोड लाइन्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961:Hutments and houses not belonging to the owner of the mine were found existed at about 45m, 10m and 105m away from the north-east, east and south boundary of the mine respectively within the blasting danger zone of 300m. A Temple and school were found existed at about 180m and 240m away from the south boundary of the mine. A pond was found existed at about 70m from the south boundary of the mine. A well and temple were also found existed at about 235m and 270m away from the north boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole.

Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulation 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भव दी य

Anuman
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



एक ही धरती, एक ही परिवार, एक ही भविष्य
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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-22/2024/बॉदा/ 496

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश प्रताप सिंह, पुत्र - श्री तेज प्रताप सिंह

मालिक / पार्टनर - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०)

मे० - श्री बजरंग रोड लाइन्स,

निवासी: ग्राम व पोस्ट - मऊ, कटरा लालगंज, गौरीगंज

जिला- अमेठी (उत्तर प्रदेश) 227409

श्रम पहचान संख्या/ (LIN) :- 2647823603

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुरेश प्रताप सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०), मे० - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०) मालिक / पार्टनर - श्री सुरेश प्रताप सिंह मे० - श्री बजरंग रोड लाइन्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. In pit-1 the north, south, east and west sides were developed in a single bench of height of about 11m, 26m, 13m and 13m respectively. In pit-2 the north was developed in a single bench of height about 33m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, **hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 06.06.2024.**

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breath thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to **report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.**

कृपया इस पत्र की प्राप्ति की सूचना दें।

भ व दी य

P. Kumar
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं: 0542-2284911



शुद्धे कृष्टमन्त्रेण
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-22/2024/बाँदा/ 487

वाराणसी. दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश प्रताप सिंह, पुत्र - श्री तेज प्रताप सिंह
मालिक / पार्टनर - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०)
मे० - श्री बजरंग रोड लाइन्स,
निवासी: ग्राम व पोस्ट - मऊ, कटरा लालगंज, गौरीगंज
जिला- अमेठी (उत्तर प्रदेश) 227409
श्रम पहचान संख्या/ (LIN) :- 2647823603

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुरेश प्रताप सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०), मे० - श्री बजरंग रोड लाइन्स का निरीक्षण के संबंध में।
महोदय,

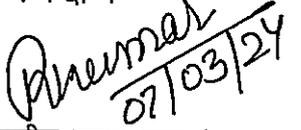
कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 03, क्षे०- 01.41 हे०) मालिक / पार्टनर - श्री सुरेश प्रताप सिंह मे० - श्री बजरंग रोड लाइन्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

- Reg.106(2)(b) of MMR, 1961:** Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.
- Reg. 111(1) of MMR, 1961:** The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.
- Reg. 111(2) of MMR, 1961** - Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine. All such excavations shall be immediately stopped.
- Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

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अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भव दी य


07/03/24
(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-23/2024/बाँदा/ ५७०

वाराणसी, दिनांक ०७.०३.२०२४

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश प्रताप सिंह, पुत्र - श्री तेज प्रताप सिंह

मालिक / पार्टनर - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 1876, खण्ड संख्या - 04, क्षे०- 01.01 हे०)

मे० - श्री बजरंग रोड लाइन्स,

निवासी: ग्राम व पोस्ट - मऊ, कटरा लालगंज, गौरीगंज

जिला- अमेठी (उत्तर प्रदेश) 227409

श्रम पहचान संख्या/ (LIN) :- 2901811205

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुरेश प्रताप सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 04, क्षे०- 01.01 हे०), मे० - श्री बजरंग रोड लाइन्स का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 04, क्षे०- 01.01 हे०) मालिक / पार्टनर - श्री सुरेश प्रताप सिंह मे० - श्री बजरंग रोड लाइन्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 10m, 80m, 96m and 106m away from the north-east, south-east, south-west and east boundary of the mine respectively within the blasting danger zone of 300m. A Temple and school were found existed at about 195m and 250m away from the south-west boundary of the mine. A pond was found existed at about 18m from the south boundary of the mine. Public road existed at about 20m from the east boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole.

Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulation 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भव दी य

Anuman
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-23/2024/बॉदा/ 463

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश प्रताप सिंह, पुत्र - श्री तेज प्रताप सिंह

मालिक / पार्टनर - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 1876, खण्ड संख्या - 04, क्षे०- 01.01 हे०)

मे० - श्री बजरंग रोड लाइन्स,

निवासी: ग्राम व पोस्ट - मऊ, कटरा लालगंज, गौरीगंज

जिला- अमेठी (उत्तर प्रदेश) 227409

श्रम पहचान संख्या/ (LIN) :- 2901811205

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुरेश प्रताप सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 04, क्षे०- 01.01 हे०), मे० - श्री बजरंग रोड लाइन्स का निरीक्षण - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 04, क्षे०- 01.01 हे०) मालिक / पार्टनर - श्री सुरेश प्रताप सिंह मे० - श्री बजरंग रोड लाइन्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961: The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north side was developed in a single bench of height of about 35m and the height of the top of bench on east side was found about 22m, which are more than the stipulated bench height of 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, **hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 06.06.2024.**

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breadth thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to **report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.**

कृपया इस पत्र की प्राप्ति की सूचना दें।

भव दी य


07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते

ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasl@gmail.com

दूरभाष सं०: 0542-2284911



पक्षेण कृष्णम्
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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-23/2024/बाँदा/५६१

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश प्रताप सिंह, पुत्र - श्री तेज प्रताप सिंह

मालिक / पार्टनर - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 1876, खण्ड संख्या - 04, क्ष०- 01.01 हे०)

मे० - श्री बजरंग रोड लाइन्स,

निवासी: ग्राम व पोस्ट - मऊ, कटरा लालगंज, गौरीगंज

जिला- अमेठी (उत्तर प्रदेश) 227409

श्रम पहचान संख्या/ (LIN) :- 2901811205

विषय: दिनांक 26.02.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री सुरेश प्रताप सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 04, क्ष०- 01.01 हे०), मे० - श्री बजरंग रोड लाइन्स का निरीक्षण के संबंध में।

महोदय,

कृपया गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन, (भू० सं०- 1876, खण्ड संख्या - 04, क्ष०- 01.01 हे०) मालिक / पार्टनर - श्री सुरेश प्रताप सिंह मे० - श्री बजरंग रोड लाइन्स के उक्त निरीक्षण को प्रासंगिक करें,, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

- Reg.106(2)(b) of MMR, 1961:** Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.
- Reg. 111(1) of MMR, 1961:** The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.
- Reg. 111(2) of MMR, 1961** - Excavation was found extended within 7.5m of the lease boundary of the mine on north and west sides of the mine. All such excavations shall be immediately stopped.

- d) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- e) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य


07/03/24

(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं: 0542-2284911



एक ही परिवार, एक ही भविष्य
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-42/2024/बाँदा/ 514

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्रीमती दीपाली सिंह, पत्नी - श्री के० पी० सिंह
मालकिन / प्रो० - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 1876, खण्ड संख्या - 09, क्ष०- 0.50 हे०)
मे० - बुन्देलखण्ड राँक्स,
निवासी: आशीवाद पैलेस, नयापुरा नैकाना
तहसील एवं जिला- महोबा (उत्तर प्रदेश) 210427
श्रम पहचान संख्या/ (LIN) :- 2513824515

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती दीपाली सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 09, क्ष०- 0.50 हे०), मे० - बुन्देलखण्ड राँक्स का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया श्रीमती दीपाली सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 09, क्ष०- 0.50 हे०), मे० - बुन्देलखण्ड राँक्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The south and east sides were developed in a single bench of height of about 30m and 35m respectively which are more than the stipulated bench height of 6m.

The above constitute serious contravention of Regulation 106(2)(a)&(3) and 106(2)(b) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I**, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, **hereby prohibit the**

1259 employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.

The work of removing the dangers shall be done in the mine under personal supervision of a duly qualified manager. The work of removal of danger shall be done in the following manner.

- a) Formation of benches and sloping of sides in mine, as required by the provisions of Regulation No. 106 of Metalliferous Mines Regulations, 1961 shall be done top downwards only.
- b) Proper access shall be provided for transportation of machinery and men to reach the top of opencast working, to reach the benches that shall subsequently be formed and to reach other working places of the mine. The gradient of the road shall not be more than 1 in 16.
- c) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- d) Work of removing the dangers shall be kept suspended whenever the manager is absent for any reason whatsoever
- e) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

No mineral shall be dispatched from the mine lease till the order is vacated in writing by this Directorate.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भव दी य

Ramesh
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

- d) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- e) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य


07/03/24
(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

एक साथ - एक परिवार - एक भविष्य
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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-43/2024/बाँदा/ 505

वाराणसी, दिनांक 09.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्रीमती दीपाली सिंह, पत्नी - श्री के० पी० सिंह
मालकिन / प्रो० - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 1876, खण्ड संख्या - 07, क्ष०- 0.80 हे०)
मे० - बुन्देलखण्ड राँक्स,
निवासी: आशीवाद पैलेस, नयापुरा नैकाना
तहसील एवं जिला- महोबा (उत्तर प्रदेश) 210427
श्रम पहचान संख्या/ (LIN) :- 2807331908

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती दीपाली सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 07, क्ष०- 0.80 हे०), मे० - बुन्देलखण्ड राँक्स का निरीक्षण - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया श्रीमती दीपाली सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 07, क्ष०- 0.80 हे०), मे० - बुन्देलखण्ड राँक्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north and south sides were developed in a single bench of height of about 10m and 20m respectively which are more than the stipulated bench height of 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, **hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 06.06.2024.**

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breath thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to **report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.**

कृपया इस पत्र की प्राप्ति की सूचना दें।

भ व दी य


57/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार
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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-43/2024/बाँदा/ ५० 3

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्रीमती दीपाली सिंह, पत्नी - श्री के० पी० सिंह

मालकिन / प्रो० - गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 1876, खण्ड संख्या - 07, क्षे०- 0.80 हे०)

मे० - बुन्देलखण्ड राँक्स,

निवासी: आर्शावाद पैलेस, नयापुरा नैकाना

तहसील एवं जिला- महोबा (उत्तर प्रदेश) 210427

श्रम पहचान संख्या/ (LIN) :- 2807331908

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती दीपाली सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 07, क्षे०- 0.80 हे०), मे० - बुन्देलखण्ड राँक्स के निरीक्षण के संबंध में।

महोदय,

कृपया श्रीमती दीपाली सिंह की गिरवां ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 1876, खण्ड संख्या - 07, क्षे०- 0.80 हे०), मे० - बुन्देलखण्ड राँक्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

- Reg.111(1) of MMR, 1961:** The boundary of the lease/mine along with No blasting zone was not found demarcated/fixed on the ground by providing permanent pillars.
- Reg. 111(2) of MMR, 1961** - Excavation was found extended within 7.5m of the lease boundary of the mine on north side of the mine. All such excavations shall be immediately stopped.
- Reg. 164 (1B) of MMR, 1961:** Hutments and houses not belonging to the owner of the mine were found existed at about 175m, 218m and 226m away from the north, east and south-east boundary of the mine respectively within the blasting danger zone of 300m. A Temple and well were found existed at about 260m and 173m away from the north east boundary of the mine. Public road and crematorium were found existed at about 104m and 30m respectively away from the north-west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

- d) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- e) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें |

भ व दी य



(कुमार राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-38/2024/बाँदा/ ५५७

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री कुँवर विनोद राजा, पुत्र - स्व० रामकृपाल सिंह

मालिक - बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 01, क्ष०- 1.61 हे०)

निवासी: एम० आई० जी० बी० 74, बी० एस० एन० एल० टॉवर के पास,

इंदिरा नगर, जिला- बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2469941224

विषय: दिनांक 26.02.2024 को श्री के० राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री कुँवर विनोद राजा की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 01, क्ष०- 1.61 हे०) का निरीक्षण - - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया श्री कुँवर विनोद राजा की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 01, क्ष०- 1.61 हे०) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The side of the opencast on west side was not properly benched, sloped and secured by the previous lease holder to prevent dangers due to fall of sides. The height of top bench on west side was found about 38m, which is more than the stipulated bench height of 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, **hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 06.06.2024.**

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breadth thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to **report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.**

कृपया इस पत्र की प्राप्ति की सूचना दें।

भव दी य

Ranumar
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्षे०(उ०अ०)/BN-38/2024/बाँदा/ ५५५

वाराणसी, दिनांक ०७.०३.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री कुँवर विनोद राजा, पुत्र - स्व० रामकृपाल सिंह

मालिक - बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 01, क्षे०- 1.61 हे०)

निवासी: एम० आई० जी० बी० 74, बी० एस० एन० एल० टॉवर के पास,

इंदिरा नगर, जिला- बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2469941224

विषय: दिनांक 26.02.2024 को श्री के० राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री कुँवर विनोद राजा की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 01, क्षे०- 1.61 हे०) के निरीक्षण के संबंध में।

महोदय,

कृपया श्री कुँवर विनोद राजा की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 01, क्षे०- 1.61 हे०) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

- Reg. 106(2)(a)&(3) of MMR, 1961:**The side of the opencast on west side was not properly benched, sloped and secured by the previous lease holder to prevent dangers due to fall of sides. The height of top bench on west side was found about 38m, which is more than the stipulated bench height of 6m.
- Reg.111(2) of MMR, 1961:** Excavation was found extended within 7.5m of the lease boundary of the mine on north of the mine. All such excavations shall be immediately stopped.
- Reg.115(5)(a):** The approaches to the toe of the west side high bench was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.
- Reg. 164 (1B) of MMR, 1961:**Hutments and houses not belonging to the owner of the mine were found existed at about 115m 75m, 100m, 180m and 210m away from the north, east, north-east, south-west and north-west boundaries of the mine respectively within the blasting danger zone of 300m. Two temples were found existed at about 100m and 250m away from the south and north-east boundaries of

- e) the mine. A 11 KV HT power transmission line was existed at about 140 m away from the west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

- f) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- g) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य


(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल: - dgmsvaranasl@gmail.com

दूरभाष सं०: 0542-2284911



एक ही धरत, एक ही परिवार, एक ही भविष्य
ONE EARTH • ONE FAMILY • ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्ष०(उ०अ०)/BN-36/2024/बाँदा/ 436

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

- ✓ श्रीमती सुधा सिंह, पत्नी - श्री सुनील सिंह
मालकिन / प्रो० - बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन
(भू० सं०- 332, खण्ड संख्या - 02, क्ष०- 01.61 हे०)
मे० - दिशा इण्टरप्राइजेज,
निवासी: नोनिया मुहाल, छाबी तालाब,
शहर व जिला- बाँदा (उत्तर प्रदेश) 210001
श्रम पहचान संख्या/ (LIN) :- 2114013640

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती सुधा सिंह की बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 02, क्ष०- 01.61 हे०), मे० - दिशा इण्टरप्राइजेज का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया श्रीमती सुधा सिंह की बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 02, क्ष०- 01.61 हे०), मे० - दिशा इण्टरप्राइजेज के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Hutments and houses not belonging to the owner of the mine were found existed at about 45m, 135m, 110m, 260m and 155m away from the north, east, south-east, south-west and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 200m away from the south boundary of the mine. A 11 KV HT power transmission line was existed at about 120m away from the west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum

1271

charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

The above constitute serious contravention of Regulation 164 (1B) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य

P. Prasad
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-36/2024/बाँदा/ 443

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्रीमती सुधा सिंह, पत्नी - श्री सुनील सिंह

मालकिन / प्रो० - बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 02, क्षे०- 01.61 हे०)

मे० - दिशा इण्टरप्राइजेज,

निवासी: नोनिया मुहाल, छाबी तालाब,

शहर व जिला- बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2114013640

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती सुधा सिंह की बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 02, क्षे०- 01.61 हे०), मे० - दिशा इण्टरप्राइजेज का निरीक्षण - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया श्रीमती सुधा सिंह की बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 02, क्षे०- 01.61 हे०), मे० - दिशा इण्टरप्राइजेज के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The height of bench on north and east sides were found about 25m and 8m and the height of top two benches on west side was found about 12m and 25m in descending order, which are more than the stipulated bench height of 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, **hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 06.06.2024**

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Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breadth thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to **report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.**

कृपया इस पत्र की प्राप्ति की सूचना दें।

भव दी य

Anuman
07/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



सत्यमेव जयते

ईमेल: - dgmsvaranasi@gmail.com
दूरभाष सं०: 0542-2284911



भारत सरकार
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-36/2024/बाँदा/ 434

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्रीमती सुधा सिंह, पत्नी - श्री सुनील सिंह

मालकिन / प्रो० - बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 02, क्षे०- 01.61 हे०)

मे० - दिशा इण्टरप्राइजेज,

निवासी: नोनिया मुहाल, छाबी तालाब,

शहर व जिला- बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2114013640

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा श्रीमती सुधा सिंह की बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 02, क्षे०- 01.61 हे०), मे० - दिशा इण्टरप्राइजेज का निरीक्षण के संबंध में।

महोदय,

कृपया श्रीमती सुधा सिंह की बड़ोखरखुर्द इमारती पत्थर (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 02, क्षे०- 01.61 हे०), मे० - दिशा इण्टरप्राइजेज के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

- Reg.106(2)(b) of MMR, 1961:** Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.
- Reg.111(2) of MMR, 1961:** Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped.
- Reg.115(5)(a) of MMR, 1961:** The approaches to the toe of the high benches was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.
- Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.

1275) Rule 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य


07/03/24
(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

भारत सरकार
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अ०)/BN-44/2024/बाँदा/ ५५५

वाराणसी, दिनांक 09.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री समीर सिंह, पुत्र - श्री फूल सिंह

मालिक / प्रो० - बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 05, क्षे०- 0.40 हे०)

मे० माँ विन्ध्यवासिनी स्टोन वर्क्स

निवासी: मु० - सिविल लाईन, डी० एम० कॉलोनी, थाना- नगर कोतवाली नगर

जिला- बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2849465218

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री समीर सिंह की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 05, क्षे०- 0.40 हे०) मे० माँ विन्ध्यवासिनी स्टोन वर्क्स का निरीक्षण - - खान अधिनियम 1952 की धारा 22A(1) के तहत नोटिस अधिसेपित किया जाना (Imposition of Notice under Section 22A(1) of the Mines Act, 1952).

महोदय,

कृपया श्री कुँवर विनोद राजा की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 05, क्षे०- 0.40 हे०) मे० माँ विन्ध्यवासिनी स्टोन वर्क्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The sides of the opencast were not properly benched, sloped and secured to prevent dangers due to fall of sides. The north side was developed in single bench of height about 12m, the south side was developed in two benches of each height about 8m and 20m and the height of bottom bench on east side was found about 28m, which are more than the stipulated bench height of 6m.

Since the above contraventions are of the nature for which express provisions exist under the Metalliferous Regulations, 1961, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(1) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, **hereby give you Notice to rectify the aforesaid contravention within 3 months from the date of issue of this letter i.e. on or before 06.06.2024.**

Work of removal of dangers shall be subject to the following conditions being strictly complied with -

- a) Benches of height not more than 6 m and breadth thereof not less than the height shall be formed by working from top downward only.
- b) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- c) Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager and the same shall be kept suspended whenever the manager is absent for any reason whatsoever.
- d) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to display a copy of this Notice on the mine's notice board for a period of at least 21 days, or till the Notice is recorded, whichever is earlier, and confirm that the same has been done.

A copy of the Notice, as required by Section 24A(4) of the Mines Act, 1952, is being forwarded to the Central Government.

You are requested to **report compliance of this Notice by registered letter on or before expiry of the specified period failing which it will be presumed that the terms of the Notice have not been complied with, and an Order under Section 22A(2) of the Mines Act, 1952, may be imposed for securing compliance with the terms of the Notice.**

कृपया इस पत्र की प्राप्ति की सूचना दें।

भ व दी य


67/03/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-44/2024/बाँदा/ ५५२

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री समीर सिंह, पुत्र - श्री फूल सिंह

मालिक / प्रो० - बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 05, क्षे०- 0.40 हे०)

मे० माँ विन्ध्यवासिनी स्टोन वर्क्स

निवासी: मु० - सिविल लाईन, डी० एम० कॉलोनी, थाना- नगर कोतवाली नगर

जिला- बाँदा (उत्तर प्रदेश) 210001

श्रम पहचान संख्या/ (LIN) :- 2849465218

विषय: दिनांक 26.02.2024 को श्री के० जीवन कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री समीर सिंह की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 05, क्षे०- 0.40 हे०) मे० माँ विन्ध्यवासिनी स्टोन वर्क्स के निरीक्षण के संबंध में।

महोदय,

कृपया श्री समीर सिंह की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 05, क्षे०- 0.40 हे०) मे० माँ विन्ध्यवासिनी स्टोन वर्क्स के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

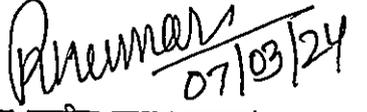
- Reg.106(2)(b) of MMR, 1961:** Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.
- Reg.111(2) of MMR, 1961:** Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped.
- Reg.115(5)(a) of MMR, 1961:** The approaches to the toe of the high benches was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.
- Reg. 164 (1B) of MMR, 1961:** Hutments and houses not belonging to the owner of the mine were found existed at about 180m, 186m, 250m and 185m away from the north, south, east and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 120m away from the south boundary of the mine. A 11 KV HT power transmission line was existed at about 75m away from the west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

- e) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- f) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य


07/03/24
(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

भारत सरकार
श्रम एवं रोजगार मंत्रालय

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-37/2024/बाँदा/ 592

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री दीपक सिंह, पुत्र - श्री रामपाल सिंह

मालिक - बड़ोखरखुर्द ग्रेनाइट (गिड्डी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 03, क्षे०- 0.56 हे०)

निवासी: अकबरपुर बाँदा रोड, भरतकूप, तहसील - कर्वी

जिला- चित्रकूट (उत्तर प्रदेश) 201205

श्रम पहचान संख्या/ (LIN) :- 2540222868

विषय: दिनांक 26.02.2024 को श्री के० राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा श्री दीपक सिंह की बड़ोखरखुर्द ग्रेनाइट (गिड्डी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 03, क्षे०- 0.56 हे०) का निरीक्षण - खान अधिनियम 1952 की धारा 22(3) के तहत आदेश अधिसेपित किया जाना (Imposition of order under Section 22(3) of the Mines Act, 1952).

महोदय,

कृपया श्री दीपक सिंह की बड़ोखरखुर्द ग्रेनाइट (गिड्डी, खण्डा, बोल्डर) माईन (भू० सं०- 332, खण्ड संख्या - 03, क्षे०- 0.56 हे०) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का गंभीर उल्लंघन होना पाया गया :

Reg. 106(2)(a)&(3) of MMR, 1961:The side of the opencast on west side was not properly benched, sloped and secured by the previous lease holder to prevent dangers due to fall of sides. The height of bench on west side was found about 35m, which is more than the stipulated bench height of 6m.

The above constitute serious contravention of Regulation 106(2)(a)&(3) of the Metalliferous Mines Regulation, 1961 and may result in to dangerous consequences for work persons employed in the mine.

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

The work of removing the dangers shall be done in the mine under personal supervision of a duly qualified manager. The work of removal of danger shall be done in the following manner.

- a) Formation of benches and sloping of sides in mine, as required by the provisions of Regulation No. 106 of Metalliferous Mines Regulations, 1961 shall be done top downwards only.
- b) Proper access shall be provided for transportation of machinery and men to reach the top of opencast working, to reach the benches that shall subsequently be formed and to reach other working places of the mine. The gradient of the road shall not be more than 1 in 16.
- c) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- d) Work of removing the dangers shall be kept suspended whenever the manager is absent for any reason whatsoever
- e) All approaches to the bottom of high wall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

After removing dangers mentioned above, you are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post along with surface plan of the mine to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

No mineral shall be dispatched from the mine lease till the order is vacated in writing by this Directorate.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य
Rhemal
07/03/24
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



संयुक्त राष्ट्र राष्ट्र

UNION OF INDIA

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्ष०(उ०अ०)/BN-37/2024/बाँदा/ 590

वाराणसी, दिनांक 07.03.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री दीपक सिंह, पुत्र - श्री रामपाल सिंह

मालिक - बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) माईन

(भू० सं०- 332, खण्ड संख्या - 03, क्ष०- 0.56 हे०)

निवासी: अकबरपुर बाँदा रोड, भरतकूप, तहसील - कर्वी

जिला- चित्रकूट (उत्तर प्रदेश) 201205

श्रम पहचान संख्या/ (LIN) :- 2540222868

विषय: दिनांक 26.02.2024 को श्री के० राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र, द्वारा

श्री दीपक सिंह की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) माईन (भू० सं०- 332, खण्ड संख्या -

03, क्ष०- 0.56 हे०) का निरीक्षण के संबंध में।

महोदय,

कृपया श्री दीपक सिंह की बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्टर) माईन (भू० सं०- 332, खण्ड

संख्या - 03, क्ष०- 0.56 हे०) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम,

1961, खान नियम, 1955 एवं खान व्यवसायिक प्रशिक्षण नियम, 1966 के निम्नलिखित प्रावधानों

का उल्लंघन होना पाया गया :

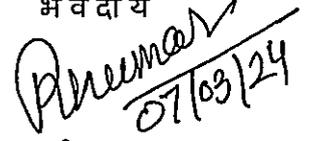
- Reg.106(2)(b) of MMR, 1961:** Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate.
- Reg.111(2) of MMR, 1961:** Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped.
- Reg.115(5)(a) of MMR, 1961:** The approaches to the toe of the west side high bench was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.
- Reg. 164 (1B) of MMR, 1961:** Hutments and houses not belonging to the owner of the mine were found existed at about 130m, 100m, 280m and 240m away from the north, east, south and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 170m away from the south boundary of the mine. A 11 KV HT power transmission line was existed at about 185m away from the west boundary of the mine.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 50 m any such permanent surface structures.

- e) **Rule 29B of the Mines Rules, 1955:** Persons employed in the mine were not undergone initial or periodical medical examination.
- f) **Rule 6 of MVTR, 1966:** Persons employed in the mine were not imparted vocational training.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य



(कुमार राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी